

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF PERFECT ENGINE COMPONENTS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Perfect Engine Components Private Limited
2. Date of incorporation of corporate debtor	13/01/2005
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No. of corporate debtor	U29120MH2005PTC150632
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 1101, Viraj Towers, Junc of Andheri Kurla Road, W. E. Highway, Andheri (E), Mumbai, Maharashtra-400069 Corporate Office: Plot No. 172, Tungarli, Lonavla, District Pune, Maharashtra-410403
6. Insolvency commencement date in respect of corporate debtor	25.04.2023
7. Estimated date of closure of insolvency resolution process	22.10.2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	ARCK Resolution Professionals LLP (an IPE registered as IP) IBBI/PE-0030/IPA-1/2022-23/50013 Details of Authorized Signatory: Mr. Anil Kohli, Designated Partner
9. Address and e-mail of the interim resolution professional, as registered with the Board	Add: Flat No 409, 4th Floor Ansal Bhawan, 16, K G Marg, Connaught Place, New Delhi-110001 Email: insolvency@arck.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: Flat No 409, 4th Floor Ansal Bhawan, 16, K G Marg, Connaught Place, New Delhi-110001 Email: pecomponents.ibr@gmail.com
11. Last date for submission of claims	09.05.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html (b) NA
<p>*NA- Not Applicable</p> <p>Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Court V has ordered the commencement of a corporate insolvency resolution process of PERFECT ENGINE COMPONENTS PRIVATE LIMITED on 25.04.2023.</p> <p>The creditors of PERFECT ENGINE COMPONENTS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 09.05.2023 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.</p> <p style="text-align: right;">Anil Kohli Designated Partner & Authorized Signatory ARCK Resolution Professionals LLP acting as Interim Resolution Professional Reg No.: IBBI/PE-0030/IPA-1/2022-23/50013 AFA Valid Upto: 22.12.2023 409, Ansal Bhawan, 16 K.G. Marg (Connaught Place), New Delhi - 110001 Email: pecomponents.ibr@gmail.com Date: 27-04-2023</p>	

PUBLIC NOTICE

Under the instruction of my client Smt. Nishtala Maheswari Rao, residing at A/103, New Usha Nagar CHS Ltd., Village Road, Opp. Bright High School, Bhandup (West), Mumbai - 400 078 the power and authority given to me to verify/clear the title of Flat A/103 situated at New Usha Nagar Co-op. Hsg. Society.

That my client purchased flat from M/s. Khandelwal Developer & Builder on dt. 12.12.1974 as per agreement developer allotted the flat A building Flat No. 612 admeasuring about 723 sq.ft. carpet area of Village Bhandup, CTS No. 403 to 407, Taluka Kurla, MSD the said agreement was registered before the registrar of Assurance of Bandra 20.04.1977 vide registration No. PS/902.

At the time of allocation/possession to be handover to my client developer allotted her flat A/103 instead of A/612 to support his action he had issued a letter to my client dt. 02.08.1977 and explain why he had allotted flat No. A/103 instead of A/612 and subsequently he had issued a letter of possession dt. 15.06.1978 in respect of flat No. A/103.

My client residing in the said flat since the date of possession till today. The New Usha Nagar Co-op. Hsg. Society Ltd. accepted her as a member of the society and allotted Share Certificate No. 418 distinctive from 2021 to 2025.

If any person/s, Institution/s, Banker/s, Lease Agreement, Sale Agreement, Mortgage Deed having any claim in respect of the said flat or any confusion they should file their objection within 7 days from the date of Publish notice to the undersign. If no claim/objection received the transaction will be completed.

Date : 27.04.2023

Sd/-

Adv. V.V. Erram

A/904, Yashwant Smruti CHS, Khandelwal Marg, Bhandup (West), Mumbai - 400 078. E-mail : erram1950@gmail.com

TERRACIS TECHNOLOGIES LIMITED

Corporate Identity No. (CIN): U74999MH1993PLC070724
Registered Office: Smartworks, Fleet House, Marol Naka Metro Station, Andheri Kurla Road, Marol, Andheri East, Mumbai - 400059, Maharashtra, India. Contact No.: 9990119922
Email: info@terracistech.com, chandan.kumar@terracistech.com

Form CAA-2

[Pursuant to Section 230(3) and rule 6 and rule 7 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016]

IN THE NATIONAL COMPANY LAW TRIBUNAL, BENCH AT MUMBAI C.A (CAA) / 61 (MB) 2023

In the matter of the Companies Act, 2013;

And

In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 ('Company Scheme Application');

And

In the matter of Composite Scheme of Arrangement between Terracis Technologies Limited ('Transferor Company' or 'Applicant Company 1'), LIVIA India Limited ('Transferor Company 2' or 'Applicant Company 2'), Bhopal E-governance Limited ('Transferor Company 3' or 'Applicant Company 3'), Ecentric Digital Limited ('Transferee Company' or 'Applicant Company 4') and their respective shareholders (hereinafter referred to as the 'Scheme' or 'Composite Scheme of Arrangement')

Terracis Technologies Limited, a company)
incorporated under the Companies Act, 1956)
and having its registered office address at)
Smartworks, Fleet House, Near Marol Naka)
Metro Station, Marol, Andheri Kurla Road,)
Andheri East, Mumbai-400059)
CIN: U74999MH1993PLC070724)

...Transferor Company 1 / Applicant Company 1

Notice and advertisement of the Tribunal convened meeting of the Equity Shareholders of Terracis Technologies Limited, the

**MARKSANS PHARMA LIMITED**

CIN: L24110MH1992PLC066364

Regd. Office: 11th Floor, Grandeur, Veera Desai Extension Road, Oshiwara, Andheri (West), Mumbai - 400053.
Phone: 022 4001 2000; Fax: 022 4001 2011

Website: www.marksanspharma.com;E-mail: companysecretary@marksanspharma.com